



2026:AHC:2469

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19531 of 2025

Shiv Kumari

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Atipriya Gautam
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rishabh Kesharwani, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner happens to be the wife of Late Vijay Bahadur Singh Constable who died on duty on 26.04.2009 and the writ petitioner claims extraordinary pension.
3. Prayer in the present petition is for according extraordinary pension.
4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Addl. Director General of Police, Karmik/Establishment DGP, Headquarters, Police Bhawan, Shaheed Path, Signature Building, Gomti Nagar Extension, U.P., Lucknow.
5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Addl. Director General of Police, Karmik/Establishment DGP, Headquarters, Police Bhawan, Shaheed Path, Signature Building, Gomti Nagar Extension, U.P., Lucknow by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.

January 7, 2026
Rajesh

(Vikas Budhwar,J.)